

HIGH COURT OF SIKKIM
Record of Proceedings

WP(C) No.26 of 2025

SONAM TOPGAY LACHUNGPA PETITIONER
VERSUS

UNION OF INDIA AND OTHERS RESPONDENTS

Date : 23.09.2025

CORAM : THE HON'BLE MRS. JUSTICE MEENAKSHI MADAN RAI, JUDGE

For Petitioner Mr. Jushan Lepcha, Advocate.

For Respondents

R-1 Ms. Natasha Pradhan, Advocate on behalf of Ms. Sangita Pradhan, Deputy Solicitor General of India.

R-2 to 4 Ms. Pema Bhutia, Assistant Government Advocate.

ORDER

Learned Counsel appearing for the Petitioner submits that the matter has been amicably settled between the Petitioner and the Respondents. Hence, in the circumstance, the Petitioner seeks to withdraw the instant Petition.

Learned Counsel appearing for the Respondent No.1 and Learned Government Advocate for the Respondent No.2 to 4 submit that indeed there was settlement between the parties and they do not seek to pursue the matter.

In view of the said circumstances, nothing further remains for adjudication.

Writ Petition stands disposed of as withdrawn.

Pending applications, also stand disposed of.

Judge
23.09.2025